

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.27/(MAH)/2013
CA No.

CORAM:

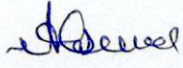

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2016

NAME OF THE PARTIES: Mr. Birenbhai R. Panchal

V/s.
M/s. Eyelid Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	AJAY KUMAR	Practising Company Secretary For Respondent No. 1	
2	HARMISH K. SHAH RAKESH SHARMA	} Adv For Petitioner	

3. A.A. Mukherjee

ORDER for respondent

C.A. NO. 30/2015 IN T.C.P. NO. 27/111/NCLT/MB/2013

A.W. Mukherjee

1. Marked the presence by Ld. Advocate Mr. Harmish K. Shah from the Petitioner's side, Ld. Practising Company Secretary Mr. Ajay Kumar for Respondent No.1 and Ld. Advocate for Respondent No.1.
2. A Reply has been filed by the Respondent in respect of C.A. 30/2015. The Applicant / Petitioner is seeking time to file Rejoinder. Granted. Rejoinder shall be filed on or before 23rd January, 2017.
3. Let this matter be now fixed for hearing on **1st February, 2017**. Communicated to both the sides.

Dated 20.12.2016

sd/-
Shri M.K. Shrawat
Member (Judicial)